

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, we are called traitors. We do not take it seriously because we are not traitors. *(Interruptions)*

SHRI LAL K. ADVANI: I entirely agree with what Mr. Indrajit Gupta has said that there should be no double standards.

SHRI ARJUN SINGH: Sir, I am glad that the honourable Leader of the Opposition has agreed to this that there should never be double standards on what we think is correct. I think, anybody saying that any other Indian is not a patriot is not a very light-hearted comment or remark unless one has something substantial to go by. What has been alleged to have been said by my colleague, I think, it would be fair that the House and you, Sir, allow me the opportunity to bring this to his knowledge. I am sure, he will make suitable amends, if necessary. If he has not said it or he has been wrongly reported, he will say accordingly.

[Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, it is not so...*(Interruptions)*...I cannot be cowed down. I will not sit before making my point...*(Interruptions)*.....not at least like this. See, he said...*(Interruptions)*...

[English]

MR. SPEAKER: I am not allowing you to quote from the newspaper. *(Interruptions)**

MR. SPEAKER: This will not go on record. *(Interruptions)**

MR. SPEAKER: You know, it was handled very properly. Please do not prolong it. What you wanted, you got it.

(Interruptions)

MR. SPEAKER: Now, it is not necessary.

(Interruptions)

MR. SPEAKER: Mr. Khurana, please understand the nicety and the subtlety involved in it.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: You are explaining nicety to us, please explain nicety to them also.....*(Interruptions)*.....

MR. SPEAKER: Now it is all nicely over.

(Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, the Minister of Civil Supplies of Bihar is in Delhi today for consultations with many Central Ministries. Bihar is in the grip of drought and many representations have been submitted to the Centre during the last few days requesting release of essential commodities for distribution in the affected areas, by the State Government. They are demanding increase in the quota of wheat, rice, edible oils, sugar, kerosene oil, cooking gas, coal and diesel to the State. I do not want to say anything more but would only like to draw the attention of the Central Government through you regarding the demands of the State Government. The Central Government should take urgent steps to fulfil the demands of Bihar.

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, the issue raised by Shri George Fernandes is very serious. The House is well aware of the dichotomous situation prevailing in Bihar, where on the one hand it is a flood and drought prone state and on the other hand minerals in plenty are found in the State. Minerals come under the purview of the Centre, quite reasonable so, but the people of Bihar are left to face the furies of floods and drought. Therefore, I request the Government to meet the requirements of Bihar Government and reduction in quota be

restored keeping in view the drought conditions prevailing in the state. The Government of India should also pay serious attention to initiating effective steps to tackle the drought conditions prevailing in Bihar.

[*English*],

MR. SPEAKER: I have to bring to your notice that we have discussed the Budget in general for 21 hours. Very good and important points have been made by the hon. Members and naturally, you would be interested in knowing as to what will be the response of the Government on the points which were made. You may also be interested in other points which you want to make. So, I am pleading with you all today to finish this business now. I would like to take up the Matters under Rule 377 after the Budget reply is given. But before the Budget reply is given, there are certain important Papers to be laid on the Table of the House. With your concurrence, I would allow the Papers to be laid on the Table of the House and after that, instead of taking up the Matters under Rule 377, I would request the hon. Minister to reply. It will be good if there would be a comprehensive reply.

Now, Papers to be laid on the Table of the House.

12.43 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Detailed Demands for Grants of the Ministry of Defence for 1991-92 and Defence Services Estimates, 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINIS-

TRY OF DEFENCE (SHRI S. KRISHNA KUMAR): On behalf of Shri Sharad Pawar, I beg to lay on the Table—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1991-92.

[*Placed in Library. See No. LT-268/91*]

(2) A copy of the Defence Services Estimates, 1991-92 (Hindi and English versions).

[*Placed in Library. See No. LT-269/91*]

Explanatory Statement giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.

[*Placed in Library. See No. LT-270/91*]

Notification under Mines and Minerals (Regulation and Development) Act, 1957

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): I beg to lay on the Table a copy of the Notification No. G.S.R. 516(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1991 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 regarding revised rates of royalty on coal under sub-section (1) of section 28 of the said Act.

[*Placed in Library. See No. LT-271/91*]